## CENTRAL ADMINISTRATIVE TRIBUNAL,

## **CHANDIGARH BENCH**

O.A.NO.060/00238/2019

Decided on: 01.11.2019

CORAM: HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J) & HON'BLE MR. PRADEEP KUMAR, MEMBER (A)

Dr. Tarun Kumar Sharma son of Sh. Rambabu Sharma, age 36 years, working as Assistant Professor, Department of Bio-Chemistry, Government Medical College and Hospital, Sector 32, Chandigarh-160030,

Resident of House No. 1221-B, Type-IV, GMCH Campus, Secor-32, Chandigarh-160030, Group A.

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**Applicant** 

Versus

- 1. Chandigarh Administration through the Administrator, Union Territory, Chandigarh, Sector 6, Punjab Raj Bhawan, Chandigarh-160001.
- 2. The Principal Secretary, Department of Medical Education & Research, Chandigarh Administration, Sector-9, Chandigarh-160009.
- 3. The Director Principal, Government Medical College & Hospital, Sector 32-B, Chandigarh-160030.
- 4. Dr. Jasbinder Kaur, Prof. & Head, Department of Biochemistry, Government Medical College & Hospital, Sector 32-A, Chandigarh-160030.

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Respondents

PRESENT: MR. D.R. SHARMA, ADVOCATE, FOR THE APPLICANT. MR. V.K. ARYA, ADVOCATE, FOR THE RESPONDENTS.

## ORDER (ORAL) HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J)

- 1. Dr. Tarun Kumar Sharma, applicant is before this Court challenging the order dated 2.11.2018 (Annexure A-1) whereby his probation period had been extended for another one year, from 11.10.2018 to 10.10.2019, due to unsatisfactory work and conduct.
- 2. After notice respondents represented through Mr. V.K. Arya, Advocate, appeared and filed written statement in the open court, which is taken on record. On the basis of Annexure R-3, annexed with reply, learned counsel for the respondents submitted that a conscious decision was taken by the Committee in its meeting held on 29.10.2018, to extend the probation period of applicant for the indicated period.
- 3. Learned counsel for respondents further submits that in an enquiry conducted against the applicant, findings have been recorded in favour of the applicant qua his work and conduct and the same have been accepted by the competent authority, as per letter dated 18.7.2019 (Annexure R-5). However, no formal order has yet been passed thereon. It is, thus, submitted that the O.A. has been rendered infructuous in view of subsequent developments and it may be dismissed as such, by giving some time to the department enabling them to pass formal order in that relevant connection.
- 4. Learned counsel for the applicant did not raise any objection to the averment aforesaid and submitted that in view of Annexure R-5, the case of the applicant for extension in probation period may be reconsidered by the competent quarters.

- 5. In view of the enquiry report and its acceptance, as per Annexure R-5, this O.A. is disposed of as having been rendered infructuous, but with a direction to the respondents to pass formal order in pursuance of indicated decision, within a period of two months from the date of receipt of a certified copy of this order.
  - 6. The parties are, however, left to bear their own costs.

## (SANJEEV KAUSHIK) MEMBER (J)

(PRADEEP KUMAR)
MEMBER (A)

Place: Chandigarh
Dated: 01.11.2019

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